



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 17th January, 2020.

- S. O 30** .-Whereas on 18.05.2019, Police Station Qazigund apprehended a person in suspicious circumstances during naka checking who disclosed his name as Musadiq Bashir Dar S/o Bashir Ahmad Dar R/o Waripora Handwara and from his possession two cell phones were recovered which contain incriminating material; and
2. Whereas a case FIR No. 94/2019 U/S 13 ULA(P) Act was registered in P/S Qazigund and investigation of the case was taken up; and
 3. Whereas, during the course of investigation, accused Musadiq Bashir Dar disclosed that he is in contact with active terrorist namely; Ishaq Sher Gujri @ Hyder and provides shelter/logistic support to him and other terrorists. The recovered cell phones from his possession were subjected to examination in presence of Executive Magistrate and BBM chat data was recovered and stored on a CD; and recovered data revealed his contacts with the active terrorists of the area especially Ishaq Sher Gujri @ Hyder; and
 4. Whereas, based on the circumstantial and documentary evidence, and the statement of witnesses recorded under relevant sections of law, the investigating officer has established a prima facie case under sections 13 against the above mentioned accused person; and
 5. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and
 6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

PO

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir hereby accords sanction for launching prosecution against the accused person namely; Musadiq Bashir Dar S/o Bashir Ahmad Dar R/o Waripora Handwara for the commission of offences punishable U/S 13 Unlawful Activities (Prevention) Act, 1967, in case FIR No. 94/2019 of Police Station Qazigund.

By order of the Government of Jammu and Kashmir.

Sd/-

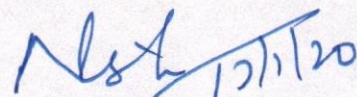
Principal Secretary to the Government
Home Department

Dated: 17.01.2020.

No. Home/Pros/ 159/2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-7/S/2019/56044-46 dated 18.09.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department